

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 419**

**IA/5526/ND/2022 in IB/174/ND/2021**

**IN THE MATTER OF:**

Design Plus Architecture	...	Applicant
Versus		
Modex International Securities Ltd	...	Respondent

**Under Section 7 of IBC, 2016.**

**Order delivered on 18.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the SEBI : Mr. Abhishek Baid, Mr. Praneet Das,  
Mr. Mohit Kumar,

For the Applicant in IA 2478/2022 : Mr. Shashank S. Mangal, Adv.

For the RP : Mr. Karan Gandhi, Adv.  
Mr. Shivam Gautam, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/5526/ND/2022 in IB/174/ND/2021**

At the end, Learned Counsel for the applicant in IA No. 5526/ND/2022 has mentioned the matter and requests to issue notice in this application.

Learned Counsel for the Resolution Professional is present through video-conferencing. Issue notice to the respondents, returnable by 09.05.2024. Let steps be taken within three days and file proof of service. Let reply be filed within a week, on receipt of copy of the application.

**IB/174/ND/2021**

Learned Counsel for the Securities and Exchange Board of India is present physically.

List on 09.05.2024 along with remaining IAs.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**